

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.205 – IA 337 of 2022  
Item No.206 – IA 646 of 2022  
Item No.207 – IA 769 of 2022  
In  
CP(IB) 418 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

**Order delivered on 01/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Aman Choudhary, Adv. a.w Ms. Mani Gupta, Adv. &  
Mr. Parth Shah, Adv.  
For the Respondent : Mr. Manikya Khanna, Adv. & Mr. Sharath Sampath, Adv.  
Mr. Aditya Krishna, Adv. & Mr. Prabhav Pachory, Adv.  
For (Globalcom IDC Limited)  
: Mr. A. V. Nair, Adv. for RPFC & other  
For the RP : Mr. Navin Pahwa, Sr. Adv. with Mr. Aditya Mehta, Adv.  
Mr. Dhruvad Vaghani, Adv.& Mr. Ajiz M K, Adv.  
Mr. Rishabh Sethi, Adv. i/b. LEx Aeterna Practices

**ORDER**

**IA 337 of 2022**

During the hearing, it is seen that list of dates and events from both sides will help in adjudication, hence, both counsels are directed to file short synopsis not more than 2 to 3 pages within 10 days.

List for hearing on 20.12.2022

**IA 646 of 2022**

Pleadings are complete. Let copy be served through email to the Learned Counsel Mr. Manikya Khanna for the non-Applicant Respondent. Interim to continue.

List for hearing on 20.12.2022

**IA 769 of 2022**

Learned Counsel Mr. Nair for the Regional Provident Fund states that the statement made by them shall continue.

List for further arguments on 20.12.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**